16.30} hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of article 398)

श्वीनः।अपाई (राजापुर) : उपाध्यक्ष महोदय, मैं प्रार्थना करता हूं कि भारत के संविधान के धनच्छेद 369 में संसोधन जोड़ने वानें मेरे विधेयक को पेश करने की मझे मनुमति दी जाय ।

Mr. Deputy-Speaker: The question is:

"That leave be graned to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

श्वीनःषपःई:मैंविधेयक को पेश करताहं।

16.31 hrs.

CONSTITUTION (AMENDMENT) BILL

(Amendment of article 155)

भी नावपाई (राजापुर) : उपाध्यक्ष महोदय, मैं प्रार्थना करता हूं कि भारत के संविधान के अनुच्छेद 155 में संशोधन जोड़ने बाले मेरे विधेयक को पेश करने की मुझे अनुमति दी जाय ।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend 'he Constitution of India."

The motion was adopted.

भी नामपाई: मैं विधेयक को पेज करता हं।

16.31} hrs.

CONSTITUTION (AMENDMENT) BILL*

(Amendment of the Eighth Schedule)

Dr. Karni Singh (Bikaner): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Dr. Karni Singh: I introduce the Bill.

16.32 hrs.

PERSONAL LIBERTIES (RESTORA-TION) BILL*

भी यशपाल सिंह (देहरादून) : मैं प्रस्ताव करता हूं कि मारतीय तार यंत्र म्राधनियम, 1885 तथा भारतीय ढाक घर म्राधनियम, 1898 में म्रागे संशोधन करने बाले ''वैयक्तिक स्वातन्त्र्य (प्रत्यावर्तन) विधेयक'' को पेश करने की म्रनुमति दी जाय।

Mr. Deputy-Speaker: The question is:

"That leave be granted to introduce a Bill further to smend the Indian Telegraph Act, 1885 and the Indian Fost Office Act, 1898."

The motion was adopted.

भी वक्तपाल सिंहः मैं विधेयक को पेक करता हं।

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